## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2013 CA No. 210/2013

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s. M/s. Shirwal Agro Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	. NAME	DESIGNATION	SIGNATURE
		Athavale ? PCS for Prespandent	4,54,21
2	tragha	Anasingaraju J Respondent No:1,2,3,6,7	
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## ORDER

CA No. 206/2013 in TCP No. 45/397-398/CLB/MB/MAH/2013 CA No. 207/2013 in TCP No. 46/397-398/CLB/MB/MAH/2013 CA No. 208/2013 in TCP No. 47/397-398/CLB/MB/MAH/2013 CA No. 209/2013 in TCP No. 48/397-398/CLB/MB/MAH/2013 CA No. 210/2013 in TCP No. 49/397-398/CLB/MB/MAH/2013 CA No. 211/2013 in TCP No. 50/397-398/CLB/MB/MAH/2013

## TCP No. 51/397-398/CLB/MB/MAH/2013 CA No. 212/2013 in TCP No. 52/397-398/CLB/MB/MAH/2013 TCP No. 53/397-398/CLB/MB/MAH/2013

- The Learned Representative for both the sides are present.
- In this group of cases on the last occasion the arguments of the Learned Counsel of the Petitioner was concluded.
- 3. Today the Arguments from the side of the Learned Counsel of the Respondent Nos. 1 to 3, 6, 7 and 9 to 15 have also been completed.
- One more Respondent No. 4 in person is present and pressed to grant leave to represent his case on the next occasion.
- 5. Although there is an objection from the side of the Petitioner, however, the objection can only be considered on the next date of hearing. Therefore R-4 is directed to be present in person on the next date of hearing not only to represent his matter but to deal with the objections of the Petitioner.
- On the next day a short counter argument of the Petitioner shall also be heard and thereafter the hearing shall be completed.
- Adjourned to 25.04.2017 at 2.30 PM.

Sd/

M.K. Shrawat Member (Judicial)

Dated: 05.04.2017